

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

B

O.A. No. 11/93 to O.A./27/93  
~~O.A. No.~~ O.A./27/93 to O.A./33/93 and  
O.A./43/93 and O.A./44/93

DATE OF DECISION 12-3-1993

Shri P.G.Patel & others Petitioner

Mr.M.S.Trivedi Advocate for the Petitioner(s)

Versus

Union of India & others Respondent

Mr.Akil Kureshi Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N.B.Patel : Vice Chairman

The Hon'ble Mr. V.Radhakrishnan : Admn. Member



1. Shri P.G.Patel
2. Shri D.M.Patel
3. Shri B.S.Baria
4. Shri A.M.Patel
5. Shri M.S.Patel
6. Shri R.B.Zala
7. Shri J.N.Patel
8. Shri A.V.Baria
9. Shri C.N.Patel

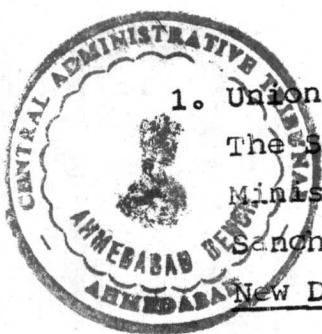
All are the Casual Labourers.

S.D.O.P.,  
Nadiad .

.....applicants

(Advocate : Mr.M.S.Trivedi)

versus



1. Union of India through  
The Secretary,  
Ministry of Telecommunication,  
Sandesh Bhawan,  
New Delhi.

2. Telecommunication District Manager,  
Office of the Telecommunication,  
District Manager,  
Nadiad.

3. Sub Divisional Officer,  
Office of the Sub Divisional Officer,  
Telegraphs,  
Nadiad.

(Advocate : Mr. Akil Kureshi)

....respondents

OKAL ORDER

O.A./11/93 to O.A./27/93

O.A./27/93 to O.A./33/93 and

O.A./43/93 and O.A./44/93

Date : 12-3-1993

Per : Hon'ble Mr.N.B.Patel,  
Vice Chairman



Mr.M.S.Trivedi, learned advocate for  
the applicant.

Mr.Akil Kureshi, learned advocate for  
the respondents.

Mr.Trivedi states that all the applicants  
have made representations on or about 5th January, '93.  
Even if some applicants have not made representations,  
they may now make it within a period  
of 2 weeks hereof. All the representations  
received, and , to be received, by the department  
may be treated as having been received within  
time. The representations may be considered and  
decided as expeditiously as possible. The decisions  
taken on the representations made by the  
applicants may be communicated to them in  
writing and in case of any decision to terminate

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the services of any applicant or applicants, such decisions may not be implemented for a period of 10 days, after communication thereof to the concerned applicant(s). If any of the applicants feels aggrieved by the decision taken on his representation, he will be at liberty to move the Tribunal for revival of his application by filing Miscellaneous Application. This Original Application is disposed of as above.



In view of this order passed in

... The M.A. does not survive and stands disposed of accordingly.

Sd/-  
( V.Radhakrishnan )  
Member (A)

Sd/-  
( N.B.Patel )  
Vice Chairman

TRUE COPY

*Am Razai*  
Section Officer  
Central Admin. Tribunal  
Ahmedabad Bench.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE OA/12/93 OF #9

NAMES OF THE PARTIES Mr. G.S. Patel

## VERSUS

U. of I. 808

**PART A B & C**

SR. NO.	DESCRIPTION OF DOCUMENTS	PAGE
1	Application.	1 to 12
2.	Court Order dtd. 32/03/43.	

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD.

Application No. 09/12/43 of 199

Transfer Application No. \_\_\_\_\_ Old Writ Pet. No. \_\_\_\_\_

C E R T I F I C A T E

Certified that no further action is required to be taken  
and the case is fit for consignment to the Record Room (Decided).

Dated : 30/03/93

Counter-signed :

*30/03/1993*  
Section Officer/Court Officer

*R.S.Christian*  
Sign. of the Dealing Assistant